

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 8

CP(IB) No. 207/Chd/Hry/2022

IN THE MATTER OF:

Daiwa House Industry India Pvt. Ltd.

...Petitioner

Under Section: 59, IBC 2016

Order delivered on 05.03.2025

CORAM:

SH. SHISHIR AGARWAL
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Surjeet Bhadu with Mr. Rupender Simmar, Advocates

ORDER

In pursuance of the last order dated 18.02.2025, the certified copy of the resolution plans by Board of Directors has been filed vide Diary No. 01346/10 dated 28.02.2025. The same is taken on record.

It is noted that ROC has filed its report and in para 6 of this report, it is mentioned that no inquiry/inspection/complaint/legal action has been proceeded or pending against the petitioner company. Moreover, IBBI has not filed its report despite number of opportunities. Therefore, it is presumed that IBBI has nothing to say in this matter. Income Tax Department has no objection for liquidation of the petitioner company as recorded in Annexure 15 at page 169 of the main petition.

Heard, ***order reserved.***

Sd/-
(SHISHIR AGARWAL)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Mukta